

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH PUNE

ORIGINAL APPLICATION NUMBER 35/2026.

Narendra Pardeshi

Applicant

Vs.

Dhule Municipal Corporation And Others

Respondents

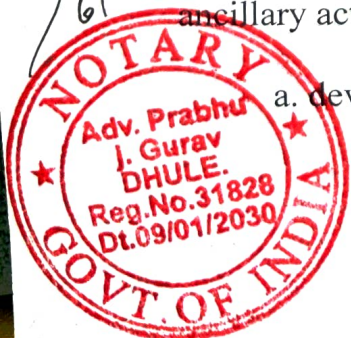
REPLY AFFIDAVIT RESPONDENT NUMBER 4 AND 5

I, Shri D.P. Agarwal, Age 45 years, presently serving as the Executive Engineer, Dhule Irrigation Division having its office at Shinchan Bhawan, Sakri Road, Dhule – 424001, do take oath and stay on solemn affirmation as under:

1. I am the Executive Engineer of Respondent No. 5. I have gone through the records of the present matter and after going through the relevant office records, I am filing the present affidavit. However, it should not be deemed of having been admitted anything which is contrary to or inconsistent with what is stated here under in the absence of specific denial.

2. I say and submit that in the present application under reply, the Applicant is challenging the construction activity undertaken by the respondent No.1 (the Project Proponent), which is executed by the Respond No. 3 and 7. The Proposed activity comprises of the construction of a pedestrian bridge and other ancillary activities, which includes the following:

a. development of Ghat along Panjara River near Ekvira Temple.



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b. Construction of benches and shelters along riverside.

c. construction of observation tower.

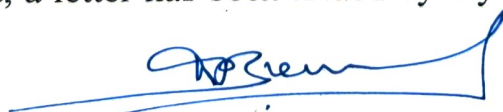
d. Construction of circular Bridge for 51 Shaktipeeth replicas construction of temples.

e. Beautification and lighting arrangements, and other ancillary work.

3. I say and submit that the said project consists of construction of a circular pedestrian Bridge; the activity which requires the construction in the riverbed specifically in the blue line and red line. The said project is a public interest project.

4. I say and submit that on 08.02.2025, a Joint Inspection visit was conducted along with Superintendent Engineer, Command Area Development Authority, Jalgaon, Executive Engineer, Dhule Irrigation Department, Public Works Department. During the visit the proposed work proposed to be executed by the Respondent No. 3 & 7 was physically inspected on site. It has been informed that a pedestrian Bridge is proposed for the public at large and all the above-mentioned ancillary activities are proposed to be on the pedestrian bridge. It has also been informed that the bridge will be circular in shape, and its height shall be kept above the maximum flood level line and due care shall be taken to ensure that the proposed construction does not create any flood Hazard. The flood line discharge reports for 25 years and hundred years, recurrence, intervals of the Panzara river have been approved and blue flood line and red flood line maps for the stretch from CH.97.00KM to CH.10 8.0 0 KM (DHULE city) has been certified. The demarcation on map showing the flood line and flood prone areas of the Panzara river have been published on the website of Water Resource Department.

5. I say and submit that after considering all the above mentioned factors and material on record, a letter has been issued by my office to the Respondent No.



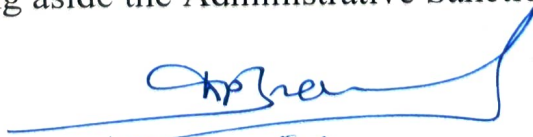
wherein, it has been categorically mentioned that the proposed activity shall be carried out without obstructing the river flow, it should not reduce carrying capacity of the river or alter the river cross section. It has also been communicated that full responsibility for the safety of public works undertaken in the prohibited zone and restricted zone, shall rest with concerned department or local self-government body for any loss of life or property due to potential flooding and for any consequent legal proceeding; the concerned department or local self government body shall be responsible

6. It is further stated that my office has informed the Respondent No. 3 while considering the proposed work, the Government Circular dated 03.05.2018 must be examine and do care should be taken to comply with a guidelines mentioned their in.

7. I say and submit that the proposed work undertaken by the Respondent No. 3, which is the public interest work, can be undertaken if the same is not creating obstruction to the river flow, not an impediment to the carrying capacity of the river and cross section of the river is not changed. If this precaution is taken the said work can be undertaken. It is further submitted that merely as the construction work is in prohibited zone and/or restrictive zone cannot be challenged if the above mentioned conditions are fulfilled. It is pertinent to note that the construction of pedestrian Bridge will not be possible without the activity of construction undertaken in the Flood-lines.

8. It is further submitted that my office has already provided the flood line demarcation maps showing the flood prone areas to the Respondent No. 3 and the work can be undertaken complying with conditions mentioned in the correspondence dated 18.08.2025)

9. I say and submit that the Applicant, in the present application has prayed for quashing and setting aside the Administrative Sanction dated 31.10.2025, which



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is granted by the Collector Dhule, who is Respondent No.6. It is submitted that the applicant has utterly failed to show that the proposed work would obstruct the river flow, reduce the carrying capacity of the river or alter the river cross section. The only fact that the proposed construction work is by the riverside is not sufficient to establish a case and discard the project. The applicant has not produced any evidence to show that how the said construction work will result into destruction of environment. I say and submit that if the proposed work is carried out as per the correspondence dated – 18.08.2025 the same can be said to be in compliance with the legal framework as far as construction near the river is concerned. Hence, the present application deserves to be dismissed as the same lacks any material to show/prove that the impugned project is detrimental to the environment.

Hence, this affidavit.

AP Bhanu

Executive Engineer
Dhule Irrigation Division,
DHULE

BEFORE ME

Purlew
6/6/2026
NOTARY

Prabhu
6/6/2026



VERIFICATION

I, Devendra Punamchand Agrawal Age 45 years occ: Service R/o 52, Sambhappa Colony Chitod Road Dhule Maharashtra 424001 do, hereby, state on oath that the contents in para Nos. 1, to 9 of this are true and correct to the best of my knowledge. Hence, verified on this 6th June 2026

Dhule

Date 6 / 6 / 2026

BEFORE ME

Prabhu
6/6/2026
NOTARY

Devendra
Deponent
Executive Engineer
Dhule Irrigation Division,
DHULE



NOTARY
Adv. Prabhu
J. Gurav
DHULE.
Reg. No. 31828
Dt. 09/01/2030

Solemnly affirmed before me at Dhule by Shri Devendra Punamehand Agrawal who is identified by Shri Self to who I personally know

Date: 6/6/2026
Dhule. *Prabhu*
Notary. 6/6/2026

NOTED & REGISTERED
Sr.No. 119/2026

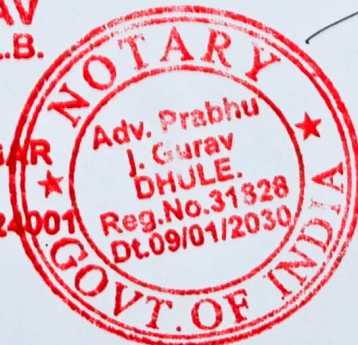
6/6/2026

Prabhu
6/6/2026
Adv. PRABHU J. GURAV
B.S.L,LL.B.

NOTARY

Regd.No 31828

PLOT.No.149, MIRAJKAR NAGAR
WEST HUDCO COLONY
CHALISGAON ROAD, DHULE. 424001
MOB.8087748155



NOTARY
Adv. Prabhu
J. Gurav
DHULE.
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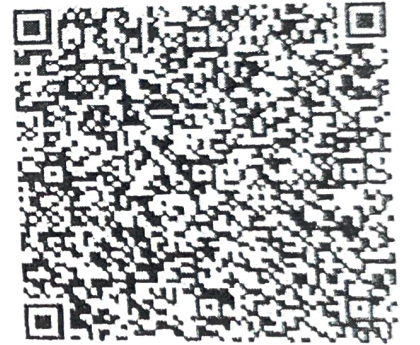
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भारत सरकार
GOVERNMENT OF INDIA



देवेन्द्र पुनमचंद अग्रवाल
devendra punamchand agrawal
जन्म वर्ष / Year of Birth : 1981
पुरुष / Male



6454 4852 1770

आधार — सामान्य माणसाचा अधिकार



Executive Engineer
Dhule Irrigation Division,
DHULE



भारतीय विशिष्ट ओळख प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

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Executive Engineer
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DHULE